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Central Administrative Tribunal  
Principal Bench, New Delhi.

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O.A. No.59 of 1993

2nd day of December, 1993.

Shri P.T. Thiruvengadam, Member (A)

1. Smt. Choti Devi,  
Widow of Late Shri Kazodmal,  
r/o RZ-308, Raj Nagar-II,  
Palam Colony,  
New Delhi.
2. Shri Sardarmal Yadav,  
S/o Shri Kazodmal,  
R/o RZ-308, Raj Nagar-II,  
Palam Colony, New Delhi.

Applicants

By Advocate Shri M.K. Gaur, Proxy for  
Shri V.P. Sharma, Counsel.

Versus

1. Union of India through  
the General Manager,  
Western Railway,  
Churchgate, Bombay.
2. The Divisional Railway Manager,  
Western Railway, Jaipur.
3. The Assistant Engineer,  
Western Railway,  
Alwar (Raj.).

Respondents

By Advocate : None.

O R D E R

Shri P.T. Thiruvengadam

The learned counsel for the applicants states that applicant No.1 in this O.A. is the widow of an employee who died in service on 11.9.1973. Applicant No.2 is the son of applicant No.1, an employee who died in service. The deceased employee is said to

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have left behind a family of five members and Applicant No.2 had been applying for compassionate appointment. The last of such representations was submitted by him on 20.6.1992. It is the case of the applicant that his representations have not been considered and no reply has been given to them. This O.A. has been filed with a prayer that a direction be issued to the respondents to consider the case of Applicant No.2 for appointment on compassionate grounds in any post, including Class IV, as their family is in indigent circumstances.

2. It is stated that the Railways have formulated a scheme for compassionate appointment, where the employee dies in service and there is provision for considering even delayed representations in case the sons were minor at the time of the death of the employee. Accordingly, the respondents are directed to consider the representation given by Applicant No.2 in his letter dated 20.6.1992 and within a period of three months from the date of receipt of this order. The applicant is permitted to once again submit a copy of his representation dated 20.6.1992 and may also add any further material in support of his case.

3. The O.A. is disposed of with the above directions.  
No costs.

*P. T. Thiruvengadam*

(P.T. Thiruvengadam)  
Member(A)